

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No.583

TO BE ANSWERED ON 25.6.2019

Land and Property Valuation of Loss Making PSUs

583. SHRIMATI RATHVA GITABEN VAJESINGBHAI:

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) the number of Public Sector Undertakings (PSUs) closed and/or in the process of closure;
- (b) whether any valuation of the land and other property/equipments of these PSUs have been made by Government for being sold off;
- (c) if so, the details thereof, PSU-wise;
- (d) if not, the reasons therefor; and
- (e) the efforts made by the Government for revival of these loss making PSUs?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(SHRI ARVIND GANPAT SAWANT)

(a): As per information available with Department of Public Enterprises (DPE), 19 sick/ loss making Central Public Sector Enterprises (CPSEs)/units of CPSEs have been approved for closure by the Government.

(b) to (d): CPSEs function under their administrative Ministries / Departments. Matters relating to CPSEs including those relating to land and other assets of CPSEs are dealt with by the CPSEs in consultation with their administrative Ministries / Departments.

DPE, being a nodal Ministry for all CPSEs, has issued guidelines on 14.6.2018 to all the administrative Ministries/ Departments of CPSEs on time bound closure of sick / loss making CPSEs and disposal of their movable and immovable assets. The DPE guidelines provide for working out of Reserve Price and various modalities for disposal of land and other assets. As per these guidelines, the administrative Ministry / Department / CPSE in consultation with Land Management Agency (LMA) identifies/ undertakes valuation and sale/ disposal of land of CPSE under closure. DPE does not centrally maintain data on valuation of land and other assets of CPSEs.

(e): DPE has issued guidelines on 29.10.2015 on revival / restructuring of CPSEs. As per these guidelines, the administrative Ministries/ Departments concerned are responsible for monitoring the performance of CPSEs functioning under them and taking timely measures for revival/ restructuring of sick/loss making CPSEs on a case-to-case basis as per the principles outlined in DPE guidelines dated 29.10.2015.
